मि.सं.  $\frac{12-09}{}$  /सीस्टैट/सी.पी.आई.ओ./न.दि./ वी.पी.पा./20/ $\mathcal{F}$ सीमाश्लक, उत्पादश्लक एवं सेवाकर अपीलीय अधिकरण पश्चिम खण्ड सं.-2 रा.कृ. पुरम, नई दिल्ली-110066

> Goins: 07-02-17 आई.डी. नं.- 12 - 09/2017

सेवा में,

AT. 27/22 318 OIL राजीमर पाता, न्यू साम स्वेत्स मेठ्य हाम गर्र हिन्मी - 110088

विषयः- सूचना का अधिकार अधिनियम, 2005 के तहत सूचना। महोदय.

\_\_\_\_\_\_\_\_\_ से प्राप्त \_\_*o*\_\_\_\_\_\_\_ पृष्ठ की सूचना/लेखा प्रतियाँ आपके संदर्भ हेत् संलग्न की जाती हैं।

अतः आपसे अन्रोध है कि पावती की सूचना दें तथा इस अधिकरण को रू. 2/-प्रति पृष्ठ की दर से रू. \_\_\_\_\_\_ नकद/ लेखा अधिकारी, सीस्टैट नई दिल्ली के नाम मांग पत्र (डिमांड ड्राफ्ट) के रूप में ज़मा कराएं।

यदि सूचना से असन्त्ष्ट हों तो आप सूचना का अधिकार अधिनियम 2005 के खण्ड 19 के तहत 30 दिन के भीतर प्रथम अपीलीय प्राधिकारी, सीस्टैट, नई दिल्ली के समक्ष अपील कर सकते हैं।

संलग्नकः- उपर्युक्त

CUSTOMS, EXCISE A SERVICE TAX APPELLATE TRIBUNAL लोक सूचना अधिकारी
NEW DELMI-110066

1 4 FEB 2017

N. (DISPATCH SECTION)

ANY OL

### F.No. 33/RTI/Misc./CESTAT-ND/Admn.2016- Vol II Customs Excise & Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi – 66

Dated: 07.02.2017 I.D. No. 12-09/2017

Sir,

Sub: Information sought under Right to Information Act, 2005

With reference to the RTI application dated 30.01.2017 filed by Shri Saurabh Ahuja in CPIO I.D. No. 12-09/2017, and Ministry's F. No. R.20011/25/2017-Ad.IC(CESTAT) dated 24.01.2017, the information in regard to point No. 1 to 5 may be treated as nil, as far as this Tribunal is concerned.

Yours faithfully

(Bineesh Kumar K.S.) Deputy Registrar (Admn.)

To

CPIO/A.R., C.E.S.T.A.T., N.Delhi.



## मि.सं. 12-09 /सीस्टैट/सी.पी.आई.ओ./ून.्दि./वि.प.पा./20/7 सीमाशुल्क, उत्पादशुल्क एवं सेवाकर अपीलीय अधिकरण पश्चिम खण्ड सं.-2 रा.कृ. पुरम, नई दिल्ली-110066

दिनांक:- 30/01/2017 आई.डी. नं.- <u>12</u>-09/20/ प्र

विषय:- सूचना का अधिकार अधिनियम, 2005 के तहत मांगी गयी सूचना के संदर्भ में। महोदय/महोदया,

सूचना का अधिकार अधिनियम, 2005 के तहत स्मीर्य उम्हूपा के दि. 24/1/17 \_\_\_\_ के सूचना के अधिकार आवेदन संख्या Db REV/R/2016/ 8/627// (प्रतिसंलग्न) द्वारा मांगी गयी सूचना/लेखा का संबंध आपके अनुभास से संबंधित है।

अतः उपर्युक्त दिनांक <u>24/1/17</u> सूचना का अधिकार आवेदन संख्या DOREV/R 2016 8167 स्रोक सूचना अधिकारी आई. डी. सं. 12-09/17 को सम केन्दीय लोक सूचना अधिकारी की हैसियत से सूचना के अधिकार अधिनिय, 2005 के खण्ड 5(5) के साथ पढ़े जाने वाला खण्ड 5(4) के तहत आपको सटीक एवं पैरान्सार सूचना/रिकार्ड/निरीक्षण दिनांक <u>13-92-17</u> तक या उससे पहले समयावधि के भीतर प्रदान करने तथा अधौहस्ताक्षरी को सूचित करने के अन्रोध के साथ अग्रेषित की जा रही है। अन्यथा, सूचना देने में देरी एवं दण्ड के लिए सूचना के अधिकार अधिनियम, 2005 के खण्ड 20 के तहत आप स्वयं जिम्मेदार होंगे। आपसे पूनः अन्रोध है कि आप दिनांक 23.05.2013 को परिचालित दि. 12.02.2013 के ओ.एम सं. 12/31/2013-आई.आर. का पालन करें।

सूचना:- बाहरी बेंचों से संबंधित सूचनाएं रिकार्ड की जानकारी हेत् सूचना के अधिकार के आवेदन बाहरी बेंचों के नामित केन्द्रीय लोक सूचना अधिकारियों से अलग से ली जाएं।

संलग्नकः- उपर्युक्त

प्रति:-

1. DR (A)

5. Sh. Savsabh Aneija AC Block house No. 51d Salemor Baug, Near All Heavens Banquel Hall , New Pari 110000

CUSTOMS, ENUISE SERVICE TAX APPELLATE TRIBUNAL SIGN. (DISPATCH SECT

#### F.No. R.20011/25/2017-Ad.1C (CESTAT)

Government of India Ministry of Finance Department of Revenue

\*\*\*

New Delhi, 24th Jan, 2017

To

The CPIO, CESTAT, West Block No.2, R.K. Puram, New Delhi – 66.

Subject: -

Transfer of RTI application u/s 6(3) of the RTI Act – reg.

Sir,

I am to refer to an RTI application dated 28.12.2016 from Sh. Sourabh Ahuja, Delhi. The same is being transferred under section 6(3) of the RTI Act for providing the requisite information to the applicant directly in terms of the provisions of the RTI Act-2005, under intimation to this office.

Encl: - As above

Yours faithfully,

(S Bhowmick)

Under Secretary to the Government of India/CPIO

Tele: 2309 5359



DRCA

Registration Number	DOREV/R/2016/81627/1	Date of Receipt	28/12/2016
ं (पंजीकरण संख्या) :		(प्राप्ति की तारीख):	
Transferred From (से स्थानांतरित):	Department of Revenue on 10/01/2017 With Reference Number: DOREV/R/2016/81627		
Remarks(टिप्पणी) :	Department of Revenue: Subject does not pertain to Ad.VII, Hence RTI application is returned to CPIO(Ad.I), Deptt. of Revenue.		
Type of Receipt (रसीद का प्रकार) :	Electronically Transferred from Other Public Authority	Language of Request (अनुरोध की भाषा) :	English
Name (नाम) :	sourabh ahuja	Gender (लिंग) :	Male
Address (ਧਗ) :	AC Block, House NO 51d, Shalimar Bagh, Near All Heavens Banquet Hall, New Delhi, Pin:110088		
State (राज्य) :	Delhi	Country (देश) :	India
Phone Number (फोन नंबर) :	+91-8376969768	Mobile Number (मोबाईल नंबर) :	+91-8376969768
Email-ID (ईमेल-आईडी) :	ahujasourabh00@gmail.com		
Status (स्थिति)(Rural/Urban) :	Urban	<b>Education Status:</b>	Graduate
Requester Letter Number(निवेदक पत्र संख्या) :	Details not provided	Letter Date :	Details not provided
Is Requester Below Poverty Line ? (क्या आवेदक गरीबी रेखा से नीचे का है?) :	No	Citizenship Status (नागरिकता)	Indian
Amount Paid (राशि का भुगतान) :	0 (Received by  Department of Revenue)  (original recipient)	Mode of Payment (भुगतान का प्रकार)	Payment Gateway
Does it concern the life or Liberty of a Person?	No(Normal)	Request Pertains to	S.Bhomick US(AD.IC)
(क्या यह किसी व्यक्ति के जीवन अथवा स्वतंत्रता से संबंधित है?):		संबंधित है):	11/8
	16/1/17 80	संबंधित है):	) ~ 15h. New 1/16/20

#### Sir/Madam,

- 1. In How many cases the benefits of pay protection was given to the officers (who have joined the department after getting technical resignation from the earlier department) working under Department of Revenue (Including CBEC & CBDT). Information of Name of the beneficiary officers, their designation and Office may be provided for last five years. (Only for the officers who have joined their services in Gujrat & Daman)
  - 2. Whether the confirmation in the previous service is a mandatory requirement for the benefits of pay protection in the present department.(Only for the officers who have joined their services in Gujrat & Daman)

### Information Sought (जानकारी

- मांगी: 3. If yes, in how many cases out of 1 above, the said requirement of confirmation was fulfilled.(Only for the officers who have joined their services in Gujrat & Daman)
  - 4. If there is any such case where the officer joined the department after getting technical resignation from the previous service but not confirmed/ under probation and given the benefits of pay protection in the present department. (Only for the officers who have joined their services in Gujrat & Daman)
  - 5. If yes, list of such cases may be provided for last five years. (Only for the officers who have joined their services in Gujrat & Daman)

#### Sir/Madam.

- 1. In How many cases the benefits of pay protection was given to the officers (who have joined the department after getting technical resignation from the earlier department) working under Department of Revenue (Including CBEC & CBDT). Information of Name of the beneficiary officers, their designation and Office may be provided for last five years. (Only for the officers who have joined their services in Gujrat & Daman)
- 2. Whether the confirmation in the previous service is a mandatory requirement for the benefits of pay protection in the present department.(Only for the officers who have joined their services in Gujrat & Daman)

# Original RTI Text (म्ल

- आरटीआई पाठ): 3. If yes, in how many cases out of 1 above, the said requirement of confirmation was fulfilled.(Only for the officers who have joined their services in Gujrat & Daman)
  - 4. If there is any such case where the officer joined the department after getting technical resignation from the previous service but not confirmed/ under probation and given the benefits of pay protection in the present department. (Only for the officers who have joined their services in Gujrat & Daman)
  - 5. If yes, list of such cases may be provided for last five years. (Only for the officers who have joined their services in Gujrat & Daman)

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